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17. Asian and Pacific Centre for Transfer of Technology, Bangalore. (APCTT).		Rs. 10,00,000.00	Nil
18. Economic Commission for Africa.		—	Rs. 29,439.12
19. Statistical Institute for Asia and the Pacific, Tokyo. (SIAP).		Rs. 1,00,000.00	Nil
20. Regional Mineral Resources Development Centre, Bandung. (RMRDC).		Rs. 50,000.00	Nil
21. Regional Co-ordination Centre for Research and Development of Coarse Grains, Pulses, Roots and Tuber crops in the humid tropics of Asia and the Pacific, Indonesia, (CGPRT).		Rs. 50,000.00	Nil

∠¹ = India's contribution is to the Trust Fund of ITC. The Budget of ITC comes from UNCTAD/GATT.

∠² = There is no direct contribution to these organisations from Ministry of Commerce. The Budget of these organisations comes from a UN/Commonwealth Secretariat.

∠³ = India joined the International Tropical Timber Agreement only in February, 1986 and no contribution has been effected so far.

∠⁴ = Figures indicate the approx, expenditure involved in participation of the meetings. Expenditure incurred is from the Commerce Ministry's budget only and does not include expenditure on account of hotel accommodation. Whenever representatives of other Ministries/Departments attend meetings of these organisations expenditure is borne by the respective Ministry/Department.

Exemption of Gift Consignments from Customs Duty

2843. SYED SHAHABUDDIN : Will the Minister of FINANCE be pleased to state :

(a) the particulars, including estimated values of gift consignments received by various associations: organisations, institutions or trusts in India during 1985 free of customs duty;

(b) the total customs duty so waived; and

(c) the procedure for obtaining such exemption from or waiver of customs duty for consignments to charitable institutions etc, for their own use or for distribution to the needy in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b).

The information is being collected and will be laid on the Table of the House.

(c) Under a general exemption notification No. 85-Cus., dated 15th March, 1982, foodstuffs, medicines, etc. imported by charitable organisations engaged in relief work are exempted from customs duty subject to conditions specified therein. A copy of the notification is annexed.

[Placed in the Library. See No. LT-2338/86]

Further, Government is empowered under sub-section (2) to Section 25 of the Customs Act, 1962, in the public interest and under circumstances of an exceptional nature, to exempt by special order in each case any goods on which duty is payable. Each case is decided on its merit and charitable institutions could apply to Government for exemption under this provision, if notification No. 85-Cus. dated 15-3-1982 is found not applicable.